

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

R.A. 73 of 1987
in

O.A. No. 207 1987
~~XXXXXX~~

DATE OF DECISION 19.11.1987

Zile Singh

Petitioner

Mr. B.S. Tyagi,

Advocate for the Petitioner(s)

Versus

Delhi Police

Respondent

----- Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. B.C. Mathur, Vice-Chairman

The Hon'ble Mr. Justice G.Ramanujam, Vice-Chairman

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?

S
(G.RAMANUJAM)
VICE CHAIRMAN

T Mathur
(B.C.MATHUR)
VICE CHAIRMAN

(7)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

Thursday, the Nineteenth day of November
One Thousand Nine Hundred and Eighty Seven

PRESENT

Hon'ble Mr. Justice G.Ramanujam, Vice-Chairman
and

Hon'ble Mr.B.C.Mathur, Vice-Chairman

Review Application No.73 of 1987

in

Original Application No.207 of 1987

Zile Singh .. Applicant/Applicant

-vs.-

Delhi Police .. Respondent/Respondent

Mr.B.S.Tyagi .. Advocate for the
applicant

Order pronounced by

Hon'ble Mr.Justice G.Ramanujam, Vice-Chairman

This is an application for review of the order passed by the Tribunal on 20.5.1987 in OA 207 of 1987.

The review applicant has filed the said original application, along with a petition for condonation of the delay.

That petition was considered on merits and having regard to the fact that the pay

and allowances claimed by the applicant

was for the period from 1967 to 1971. However,

the petition for condonation of delay

was dismissed by stating that there is

no ground was urged as to why the relief

was not claimed in time. In the review

application, the only point that is urged

by the counsel for the review applicant

is that since the cause of action arose

out of the order of the Delhi High Court dated 8.11.1988

setting aside the order of termination

and that representations having been made to the department for the relief be taken to be alive from the date of the giving

P.D.W

effect to
order of the ~~order~~ of the High
Court, Delhi, dt. 8.11.1981, the applicant should be
taken to be diligent

counsel for the review applicant

had also stated that after delivery

of the judgement of the High Court,

Delhi, dt. 8.11.1981, the applicant

has approached the department and

the department had replied that the

applicant's case will be considered

after the disposal of the letters

patent appeal filed against the order

of the single Judge of the High Court, Delhi

and therefore there is no question of

delay at all. We, however, do not see any reason
as to how

how we can accept the said contention

advanced by the counsel for the review

applicant when he says that there is no

delay at all in this case. As already stated,

the claim by the applicant in the main

application related to the period from 1967

to 1971 and that relief could have been claimed

by the applicant either by filing a suit

or by filing a writ petition, within three years

from the said period. Having slept over the matter, the applicant has now chosen to file the ^{original} application only in the year 1987. The fact that the applicant had approached the respondent after the judgement of the High Court, Delhi, will not save his application from the bar of limitation. Hence we are of the view that there is no ground for reviewing the order passed by the Tribunal in the main application dt. 20.5.1987. Accordingly, we dismiss the review application.


(G. RAMANUJAM)
VICE CHAIRMAN


(B.C. MATHUR)
VICE CHAIRMAN

19.11.1987.